

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 219 of 2020

IN THE MATTER OF:

Shrikant Gopilal Rathi & Ors.

...Appellants

Versus

Nagarjuna Agro Chemicals Pvt. Ltd. & Ors.

...Respondents

Present:-

For Appellant: Mr. Nakul Mohta, Mr. Ratnanko Banerji, Sr. Advocate and Mr. Bharat Monga, Advocates.

For Respondent: Ms. Divyakant Lahoti, Advocate for R-1.

Mr. Arun Kathpalia, Sr. Advocate with Ms. Vindhya Mehra, Advocate for R-2.

Mr. S. Chidambaram(C.S.) and Mr. Rahul Maheshwari, Advocate.

ORDER
(Virtual Mode)

22.12.2020 Heard both sides.

It is brought to the notice of this Tribunal that I.A. No. 989 of 2020 was filed by the Appellants before the National Company Law Tribunal, Hyderabad Bench, Hyderabad in C.P No. 203/241/HBD/2020 and in the said matter the Tribunal had heard the Learned Counsels appearing for the parties and orders were 'Reserved' on 09.12.2020.

Considering the fact that the present Company Appeal (AT) No. 219 of 2020 is filed by the Appellants before this Appellate Tribunal against National Company Law Tribunal, Hyderabad Bench in not passing urgent Interim Order as prayed for by them in I.A. No. 989 of 2020 in C.P No. 203/241/HBD/2020 and in the said matter, this Tribunal at this stage, simpliciter, taking note of the primordial fact that the Orders were reserved in I.A. No. 989 of 2020 in C.P No. 203/241/HBD/2020 by the National Company

Law Tribunal, Hyderabad Bench as early on 09.12.2020 in all fairness, reasonableness and equitability directs the National Company Law Tribunal, Hyderabad Bench to pass final orders in I.A. No. 989 of 2020 in C.P No. 203/241/HBD/2020 of course, within two weeks from the date of receipt of copy of this order to prevent an aberration of Justice and to promote substantial cause of Justice

The Registry is directed to List the Appeal on **19th January, 2021.**

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./nn/